

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Misc. Contempt Petition No. 188 of 2001

In

Original Application No. 1013 of 1997

Allahabad this the 20th day of March, 2002

Hon'ble Mr.S. Dayal, Member (A)
Hon'ble Mr.A.K. Bhatnagar, Member (J)

Chokkey Lal S/o Late Sri Devi Ram, R/o Village
Nagla Jhumman, Post Office-Tundla, Distt.Firozabad.

Petitioner

By Advocate Shri S.S. Sharma

Versus

Shri K.K. Panday, The Divisional Railway Manager,
Northern Railway, D.R.M. Offic, Lucknow.

Respondent

O R D E R (oral)

By Hon'ble Mr.S. Dayal, Member (A)

This contempt petition has been filed for proceeding against the respondent under the Contempt of Courts Act for wilful disobedience of the directions given by the Tribunal in O.A.No. 1013 of 1997 on 04.12.2000. We find that the Tribunal in the stay order has directed the respondents to settle the matter of non-payment of gratuity to the applicant within 3 months and also examine the matter regarding payment of interest as per rules which may be admissible to the applicant for delayed payment.

We find from annexure-3 which is representation dated

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21.03.2001 made by the applicant to the Director Public Grievances, Cabinet Secretariat, New Delhi in which the applicant has stated that gratuity of Rs.69,300/- due to the applicant was paid to him in May, 1997. We find that the applicant had filed the O.A. in September, 1997 and had averred that after retirement the gratuity amount of the applicant was not paid to him, and, despite several representations, no action was taken. This was clearly a mis-representation and we do not see any reason to issue any notice on account of the applicant not coming out clean in O.A. with the facts of his case. The contempt petition is, therefore, dismissed without issuance of any notice to the respondents.

Anu
Member (J)

Hay
Member (A)

[M.M.]